

Central Administrative Tribunal
Principal Bench, New Delhi.

(9)

O.A. No. 1196/93

New Delhi this the 9th Day of February, 1994.

Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman
Hon'ble Mr. B.N. Dholiwal, Member(A)

1. PARVEEN KUMAR SAINI,
AGED 23 YEARS
S/O SHRI M.R. SAINI
R/C WZ 128, PALAM VILLAGE,
NEW DELHI-110 045.
2. MRS. SUNITA,
AGED 30 YEARS
W/O SHRI RAJ KUMAR,
R/O 935, A/8, GOBIND PURI,
KALKAJI
NEW DELHI-110 019
3. SHRI JYOTI SWARUP NAILWAL,
AGED 27 YEARS,
S/C SHRI G.N. NAILWAL,
R/O B-27, I.N.A. COLONY,
NEW DELHI
4. SHRI LAXMI KANT GAUTAM,
AGED 27 YEARS
S/O SHRI K.S. GAUTAM,
R/O 37A, SOUTH ANARKALI EXTN.
NEAR SOM BAZAR,
DELHI-110 051
5. SHRI PREM PRAKASH KAPOOR,
AGED 27 YEARS
S/O SHRI D.D. KAPOOR,
R/O 17/8, GITA COLONY,
DELHI-110 031
6. SHRI ARIJIT KAR,
AGED 26 YEARS,
S/O A.K. KAR,
R/O C-34B, ALBERT SQUARE,
GOLE MARKET,
NEW DELHI-110 001
7. SHRI BABBAR BHAN,
AGED 26 YEARS
S/O SHRI PHUOL SINGH,
R/O J-631, JEHANGIR PURI,
DELHI-110 033
8. Ms. RASHMI KULSHRESTHA,
D/O SHRI HARI SHANKER KULSHRESTHA,
R/O 55/4A, SECTOR II, DIZ AREA,
KALI BARI MARG,
NEW DELHI-110 001
9. SHRI MAHENDER SINGH RAWAT,
AGED 26 YEARS,
S/O SHRI GOBIND RAWAT,
R/O RZ-102A, T-EXTENSION,
PART-I, JAIN COLONY, UTTAM NAGAR,
NEW DELHI-11059

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10. Ms. Anjana Kumari,
D/o Sh. Hari Shankar Khanna
R/o B-II/117, Yamuna Vihar,
Delhi-110 053.

Petitioners

(By advocate Sh. V.S.R. Krishna)

versus

1. Union of India
through the Secretary,
Ministry of Information & Broadcasting,
Government of India,
New Delhi.

2. The Director General,
Doordarshan Kendra,
Sansad Marg,
New Delhi-110 001.

3. The Director,
Doordarshan Kendra,
Sansad Marg,
New Delhi.

Respondents

(By advocate Sh. M.L. Verma)

ORDER (ORAL)
delivered by Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman

The principal relief asked for in this O.A. is that the respondents may be directed to circulate the eligibility list of the Casual General Assistants as per their circular dated 19.12.1992 at (Annexure A-4).

A counter-affidavit has been filed on behalf of the respondents. The learned counsel for both the parties have been heard. We are, therefore, proceeding to dispose of this O.A. finally.

The contents of the circular dated 19.12.1992 (Annexure A-4) are these. The eligibility of the Casual General Assistants has been determined. All the General Assistants, on casual basis, are advised to see their position in the Administration Section from the register

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maintained for the purpose and they may raise their objection, if any discrepancy is noticed by them. Their representation should reach the Administrative Officer by 24.12.1992 positively. Thereafter no representation will be considered and eligibility drawn by the office will be treated as final.

The prayer made in the application coupled with the averments made in paragraphs 4(ix) & 4(x) of this O.A. are clearly based on misconception. The circular, as indicated above, did not require the circulation of the eligibility list. It merely gave a right to the Casual General Assistants to examine the relevant register in the Administration Section and, if they felt dissatisfied, they could file objections within a specified time.

The petitioners failed to avail of the offer given in the circular dated 19.12.1992. Therefore, they are not entitled to any relief in the present O.A.

To the counter-affidavit, a copy of the eligibility list has been appended. Since there is no challenge to the correctness of the contents of the list in this O.A., we make it clear that no finality shall be attached to the said list so as to prevent the petitioners from challenging the correctness of the same before the appropriate forum in appropriate proceedings, if they are so advised.

With these observations, this O.A. is dismissed.
No costs.

B.N.DHUNDIYAL
(B.N. DHUNDIYAL)
MEMBER(A)

S.K.DHONI
(S.K. DHAON)
VICE CHAIRMAN